

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**  
**COMPANY APPEAL(AT) NO.235 OF 2018**

**IN THE MATTER OF:**

Tirumala Infrabuild Pvt Ltd & Ors

Appellant

Vs

IDIO Construction & Industries (India) Ltd & Ors

Respondents

**For Appellant:-** Mr. Anshum Jain and Mr. Amol Sinha, Advocates.

**For Respondents: - None.**

**O R D E R**

**11.09.2019** - Despite waiting for appearance on behalf of Respondents for quite sometime, nobody appears to argue on their behalf. In the given circumstances, we deem it appropriate to defer hearing. Let the appeal be posted for final hearing on **15<sup>th</sup> October, 2019 at 12 Noon.** In the event of nobody turning up to represent the Respondents on the adjourned date of hearing, learned counsel for appellant may address this Appellate Tribunal and the appeal will be decided on merits.

**(Justice Bansi Lal Bhat)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

Bm/nn